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 शुक्रवार, एप्रिल ५, २०१३/चैत्र १५, शके १९३५

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill was introduced in the Maharashtra Legislative Assembly on the 5th April 2013, is published under Rule 117 of the Maharashtra Assembly Rules :—

L. A. BILL No. IX OF 2013.

A BILL

further to amend the Maharashtra Industrial Development Act, 1961.

WHEREAS it is expedient further to amend the Maharashtra Industrial Development Act, 1961, for the purposes hereinafter appearing ; it is hereby enacted in the Sixty-fourth Year of the Republic of India as follows :—

Short title. **1.** This Act may be called the Maharashtra Industrial Development (Amendment) Act, 2013.

Insertion of section 43-1B in Mah. III of 1962. **2.** After section 43-1A of the Maharashtra Industrial Development Act, 1961, the following section shall be inserted, namely :—

“**43-1B.** Subject to the general or specific directions of the State Government, the Corporation may, by notification in the *Official Gazette*, notify any industrial area as the integrated industrial area, wherein the minimum sixty per cent. of the total area shall be used for the industrial development and the remaining, for the support activities including residential and commercial activities as per the prevalent Industrial Policy ; and upon such notification, the Corporation shall become the Special Planning Authority for such integrated industrial area under the Maharashtra Regional and Town Planning Act, 1966 and the development of such integrated industrial area shall be regulated in accordance with the plan proposals and the Development Control Regulations prepared by the Corporation and sanctioned by the State Government under the relevant provisions of the Maharashtra Regional and Town Planning Act, 1966.”.

Integrated
industrial
area.

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1966.

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of
1966.

STATEMENT OF OBJECTS AND REASONS

The Government of Maharashtra has, recently on the 22nd February 2013, declared the new Industrial Policy 2013. One of the important features of the said policy is the concept of 'the integrated industrial Area', wherein the minimum sixty per cent. of the total area shall be used for the industrial development and the remaining area shall be utilized for the support activities including residential and commercial activities as per the Industrial Policy. For giving effect to the said concept of the Integrated Industrial Area, it is expedient to amend the Maharashtra Industrial Development Act, 1961 (Mah. III of 1962), by inserting new section 43-1B.

The proposed new section 43-1B provides that, the Corporation may, subject to the general or specific directions of the State Government, by notification in the *Official Gazette*, notify any industrial area to be the integrated industrial area, wherein the minimum sixty per cent. of the total area shall be used for the industrial development and the remaining, for the support activities including residential and commercial activities as per the prevalent Industrial Policy ; and upon such notification, the Corporation shall become the Special Planning Authority for such integrated industrial area under the Maharashtra Regional and Town Planning Act, 1966 (Mah. XXXVII of 1966) and the development of such integrated industrial area shall be regulated in accordance with the plan proposals and the Development Control Regulations prepared by the Corporation and sanctioned by the State Government under the relevant provisions of the Maharashtra Regional and Town Planning Act, 1966.

2. The Bill seeks to achieve the above objectives.

Mumbai,
Dated the 3rd April 2013.

NARAYAN RANE,
Minister for Industries.

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Bill involves the following proposal for delegation of legislative power, namely :—

Clause 2.—Under this clause, which seeks to insert new section 43-1B in the Maharashtra Industrial Development Act, 1961, power is taken to the Corporation to notify, subject to the general or specific directions of the State Government, by notification in the *Official Gazette*, any industrial area as the integrated industrial area, wherein the minimum sixty per cent. of the total area shall be used for the industrial development and the remaining, for the support activities including residential and commercial activities as per the prevalent Industrial Policy.

2. The above-mentioned proposal for delegation of legislative power is of a normal character.

Vidhan Bhavan :
Mumbai,
Dated the 5th April 2013.

DR. ANANT KALSE,
Principal Secretary
Maharashtra Legislative Assembly.